

# MIZORAM POLLUTION CONTROL BOARD

## ACTION TAKEN REPORT IN COMPLIANCE OF HON'BLE NGT ORDER DATED 15.11.2019 ON O.A. NO. 681 OF 2018

PARA NO	DIRECTIONS	ACTION BY	ACTION TAKEN
29 (i)	<p>Installation of Air monitoring stations (Manual &amp; Continuous) based on populations (minimum population is 1,00,000 as per order dt. 06.08.2019) and connects to CPCB server. Display of data to national portal with AQI in public domain.</p> <p>Installation to be done within one year. Submission of quarterly report. First such report by SPCB on or before 01.04.2020</p>	SPCB	<ul style="list-style-type: none"> <li>• The capital of Mizoram, Aizawl City has the largest population among all the towns/cities in the state which is 293,416 as per 2011 Census</li> <li>• CPCB suggested minimum number of ambient air quality monitoring stations as stated in the Hon'ble NGT Order on OA. 681/2018 dt. 06.08.2018 for cities having population of 1,00,000 - &lt;5,00,000, such as, Aizawl City is 3 manual stations ( 1-background and 2-residential/commercial) and 1 CAAQMS (residential)</li> <li>• In Aizawl city, 4 (four) manual air monitoring stations are in operation since 2005 till date and 1 (one) CAAQMS at Sikulpuikawn, Aizawl was installed and data displayed for public using LED Display Board since February 2020.</li> </ul>
29 (ii) to 29 (viii)		Non Attainment Cities (NACs)	Not applicable to Mizoram as it has no Non Attainment Cities (NACs).
29 (ix)	Remedial action for control of noise pollution including procurement of monitoring devices and installation of Noise Limiters and furnish report to CPCB	States/UTs	<ul style="list-style-type: none"> <li>• Ambient Noise Monitoring devices installed at 4 locations in Aizawl City, viz, Dawrpui, Bawngkawn, Laipuitlang and Sikulpuikawn and regular monitoring of Ambient Noise is being carried out once a week from July, 2019 onwards.</li> <li>• Monitoring of Ambient Noise has been carried out during Deepawali festivals every year as per the CPCB guidelines and the report subsequently submitted to CPCB each year. Further, Monitoring has also been carried out during Christmas Eve and New Year's Eve and the report published in Local Newspaper / TV for public awareness.</li> <li>• All the existing Sound Level Meters (6 nos.) available with the Board conform to the CPCB's specification.</li> <li>• Actions have also been taken in compliance of Hon'ble NGT order in O.A. No. 158/2015/EZ dt. 03.10.2017 &amp; OA. 516/2016 dt. 01.08.2019 wherein: <ul style="list-style-type: none"> <li>a. Status Report of the Board was submitted to the Advocate General, Aizawl vide No. H.88088/Poltn/50(XV)/2017-MPCB/12 dated 30.10.2017.</li> </ul> </li> </ul>

			<p><b>b.</b> Action Taken Report was also submitted to Principal Secy, EF&amp;CC, GOM, DGP, GOM, DC, Aizawl vide No. H.88088/Poltn/50(XV)/2017-MPCB/12 dated 03.09.2019.</p> <p><b>c.</b> All sellers/dealers of Public Address/ Audio system were directed to comply with the above orders and not to sell audio system without sound limiter. The Aizawl Municipal commissioner was also requested to comply with the orders and enforce strictly. The DGP, GOM was also requested to verify such dealers whether they comply with the orders vide No. H.88088/Poltn/50(XV)/2017- PCB/12 dated 03.09.2019</p>
29 (x)	Evaluation of Monitoring Stations	CPCB	Not purview of SPCB
29 (xi)	Steps for Emergency Response System (ERS) be taken and furnish report before next hearing	States/UTs	<ul style="list-style-type: none"> <li>Mizoram has no NACs. Nevertheless, MPCB has provided Public Grievance module under its website, <a href="https://mpcb.mizoram.gov.in/">https://mpcb.mizoram.gov.in/</a></li> <li>Action is also initiated for the development of a separate Emergency Response System in coordination with concerned departments, State Disaster Management Authorities and Meteorological Department.</li> </ul>
29 (xii)	Action Plan on utilization of funds received from EC and Consent.	SPCBs	<ul style="list-style-type: none"> <li>Mizoram is industrially backward. Most of the industries existing are of small scale, cottage types. Revenue generated out of consent fund is yet quite limited.</li> <li>Total consent fund received during 2018-19 just amounts to Rs. 8,48,650/- (Rupees eight lakh forty eight thousand six hundred fifty) only.</li> <li>The consent funds received have been utilized for meeting expenses towards inspection of industries, analysis of industrial wastes, monitoring and surveillance activities related to industries.</li> </ul>
29(xiii)	Utilization of CAMPA funds of special afforestation drive in 122 NACs	MoEF&CC and Concerned States/UTs	Direction is not applicable to Mizoram as it has no NACs
29 (xiv)	Ensure bio-remediation of legacy waste dump sites.	SPBCs/PCCs	<ul style="list-style-type: none"> <li>No legacy waste dump sites in the state.</li> <li>However, "Guidelines for Disposal of Legacy Waste (Old MSW)" prepared by CPCB was forwarded to Member Secy, SLC, Director, UD&amp;PA Deptt., Municipal Commissioner, AMC, E-in-C, PHED &amp; Program Director, SIPMIU vide No.H.88088/Poltn/50(XXVIII/C-2)/2019-MPCB dt. 17.07.2019 for compliance with the NGT Order.</li> <li>Assurance was given by the AMC to follow the CPCB guidelines once the existing dumpsite is closed.</li> </ul>

29 (xv)	Regarding Emergency Response System, coordination with State Disaster Management Authorities and Meteorological Department may be sought and develop ERS accordingly and placed in public domain	SPCBs	Reply given under Sl. No. 29 (xi)
29 (xvi)	122 NACs able to control air pollution in measurable terms may place successful models and best practices on their website	NACs	N/A